

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/336(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH APRIL 2024

IN THE MATTER OF	IDBI BANK LIMITED VS SUNITA BARDIA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Jishnu Chowdhury, Adv.] For the Financial Creditor

Mr. Debasish Chakraborty, Adv.]

Mr. Snehasish Chakraborty, Adv.]

Mr. Shaunak Mitra, Adv.] For the Resolution Professional

Mr. Saurav Jain, Adv.]

Ms. Urmila Chakraborty, Adv.] For the Corporate Debtor

ORDER

1. Ld. Counsel for the parties present.
2. Sanction letter is required for proper adjudication be filed by way of supplementary affidavit. Hence, leave is granted for filing the same, if required.
3. Response to the same may be done by two weeks.
4. List the matter for final argument on **22.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**